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CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH.

O.A. No.800/89

New Delhi this the 8th of March, 1994.

SHRI JUSTICE V.S. MALIMATH, CHAIRMAN.

SHRI S.R. ADIGE, MEMBER (A).

Doodh Nath Singh,
S/o Shri Paras Ram Singh,
R/o H.No.C-7/15,
Yamuna Vihar,
Delhi.

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Petitioner.

None for the petitioner.

Vs.

1. Union of India,
Through General Manager,
Northern Railway,
Baroda House,
New Delhi.

2. The Divisional Railway
Superintendent, Northern
Railway, New Delhi Station,
New Delhi.

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Respondents.

By Advocate Shri B.K. Aggarwal.

ORDER (ORAL)

SHRI JUSTICE V.S. MALIMATH.

None appeared for the petitioner. Shri B.K. Aggarwal, Counsel, appeared for the respondents. This being a very old matter, we consider it proper to look into the record, hear the learned counsel for the respondents and dispose of the case on merits.

2. The petitioner has challenged in this case the order made by the Divisional Personnel Officer, New Delhi dated 13.1.1989 by which he has been transferred to New Ghaziabad on administrative ground. The transfer being

in public interest, it is not liable for being interfered with.

3. The petitioner's other contention is that he was actually working as Reservation Clerk in Delhi, which is a post in the higher scale and that, therefore, his transfer and posting amounts to demotion. He also complains that the emoluments of the higher post in which he had functioned have not been given to him. The respondents have, however, asserted that the petitioner was never promoted as Reservation Clerk. They have pointed out that it is a selection post. The petitioner has not placed any order to show that he was promoted to that post. As regards his actual working on that post, the respondents have denied the same. There is no reason to disbelieve the version of the respondents particularly when the petitioner has not substantiated his claim by any material. Hence, it is not possible to take the view that the petitioner was made to work as Reservation Clerk and paid only the salary of the lower post.

4. For the reasons stated above, this application fails and is, therefore, dismissed. No costs.

Adige
(S.R. ADIGE)
MEMBER (A)

Malimath
(V.S. MALIMATH)
CHAIRMAN